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CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original	Apolication	No:	800/93	
Transfer	Application	No∶		•
				es a men

DATE OF DECISION 25-10-93

J.Antic Petitioner

Mr.G.S.Walia Advocate for the Petitioners

Versus

Union of India and another Respondent

Mr.N.K.Srinivasan

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Shri --

- 1. The ther Reporters of local paners may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not ?~~
- 3. The their Lordships ish to see the fair copy of the Judgement ?
- 4. Whether it needs to be circulated to other Bemches of the Tribunal ?

(M.S.DESHPANDE)

VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A.800/93

J.Antic

. Applicant

-versus-

- 1. Union of India
 through
 General Manager,
 Western Railway,
 Churchgate,
 Bombay 400 020.
- 2. Chief Workshop Manager,
 Carriage Workshop,
 Western Railway,
 N.M. Joshi Marg,
 Lower Parel,
 Bombay 400012.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande Vice-Chairman.

Appearances:

- 1. Mr.G.S.Walia
 Advocate for the
 Applicant.
- 2. Mr.N.K.Srinivasan Counsel for Respondents.

ORAL JUDGMENT:

1Per M.S.Deshpande, V.C. 1

Date: 25-10-93

The admitted position in this case is that notice u/s. 7 of the Public Premises (Eviction of Unauthorised Occupants)Act,1971 was not given before recovery of damaged rent was ordered against the applicant and that direction therefore cannot stand.

2. The order at Ex.'A' dt. 23-7-93 is quashed in so far as it relates to charging of damaged rent. The respondents will be at liberty to initiate proceedings in accordance with law under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Liberty to the respondents to retain Rs.5,000/- out of the DCRG payable to the applicant and balance would be paid to the applicant

-: 2 :-

within two months from the date of communication of this order.

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(M.S.DESHPANDE) V.C.